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O.A. 159/92 (A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	9. 10 2001	As per order dated 9.10.2001, in O.A. 157/92, posted to 12.10.2001 for delivery of orders. <i>[Signature]</i> Vice-Chairman 9/10 Member (I) <u>OAs 157, 158 & 159/92</u>	Free copy of the common judgment passed in O.A. 157/92 given to the applicant's counsel. <i>[Signature]</i> Feb 10 18/10 <i>[Signature]</i> 18/10 S-0
	12-10-2001	Order is pronounced on exer Cont. As per observation and direction contained in the order dated 12-10-2001 in separate sheets attached to the record of OA 157/92, all the three OAs are partly allowed. no costs. <i>[Signature]</i> Vice-Chairman 12/10/2001 <i>[Signature]</i> Member (I)	